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TO BE PUBLISHED IN PART II SECTION 3 (ii) OF THE GAZETTE OF INDIA

Government of India  
Central Board of Direct Taxes

New Delhi, dated 3.6.1982.

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**NOTIFICATION**  
**(Income-tax)**

No. 4666 (F.No. 261/7/82-ITJ): In exercise of the powers conferred by Sub-section (1) of Section 121A of the Income-tax Act, 1961 (43 of 1961) and in modification of its Notification No. 4337 (F.No. 261/17/81-ITJ) dated 25.11.1981 and No. 4545 (F.No. 261/17/81-ITJ) dated 17.3.1982 as amended from time to time, the Central Board of Direct Taxes, hereby directs that the Commissioner of Income-tax (Appeals) of the charges specified in Column (1) of the Schedule below, shall perform their functions in respect of such persons assessed to Income-tax or Sur-tax or Interest-tax in the income-tax Wards, Circles, Districts and Ranges specified in the corresponding entries in Column 2 and 3 thereof as are aggrieved by any of the orders mentioned in clauses (a) to (h) of Sub-section (2) of Section 246 of Income-tax Act, 1961, in sub-section (2) of Section 11 of Companies (Profits) Sur-tax Act, 1964 (7 of 1964) and in Sub-section (1) of section 15 of the Interest Tax Act 1974 (45 of 1974) and also in respect of such persons or classes of persons as the Board has directed or may direct in future in accordance with the provisions of clause (1) of Sub-section (2) of Section 246 of the Income-tax Act, 1961.

**SCHEDULE**

| Charges with Headquarters                          | Income-tax Wards and Circles  | Ranges of Inspecting Asst. Commissioner of Income-tax.  |
|--|---|---|
| 1  | 2   | 3   |
| Commissioner of Income-tax (Appeals-I), Calcutta.  | 1. Company District I (A to H) Wards  |   |
| Commissioner of Income-tax (Appeals)-VI, Calcutta. | 1. Company Dist. VI (A to F)<br>2. Special Investigation Circle - I<br>3. Special Investigation Circle - II<br>4. Special Circle V  | 1. Special Range-V<br>2. Special Investigation Range - I<br>3. Special Investigation Range II |
| Commissioner of Income-tax (Appeals), XIV          | 1. Cinema Circle<br>2. District VIII<br>3. Special Circle I<br>4. Hundi Circle<br>4. Special Circle II<br>Hundi Circle<br>5. Project Circle<br>6. Project Circle - I<br>7. Project Circle - II<br>8. Asansol<br>9. Burdwan<br>10. Birbham |   |

| 1 | 2   | 3 |
|---|---|---|
|   | 11. Purulia<br>12. Bankura<br>13. 24-Paraganas<br>14. Midnapore<br>15. Hoogly<br>16. Special Survey Circle-II<br>17. Special Survey Circle-VII<br>18. Durgapur I.T.Circle |   |

Whereas the Income-tax Circle, Wards or Districts or Ranges or part thereof stands transferred by this Notification from one charge to another range, appeals arising out of the assessments made in the Income-tax Circles, Ward or Districts or Ranges or part thereof and pending immediately before the date of this Notification before the Commissioner of Income-tax (Appeals) of charge from where that Income-tax Circle, District, Ward or Range or part thereof is transferred shall from the date of this Notification take effect be transferred to and shall with by the C.I.T. (Appeals) or the charge to whom the said ward, circle or District or Range thereof is transferred.

This Notification shall take effect from 10.6.1982.

(K.M.Sultan)  
Under Secretary,  
Central Board of Direct Taxes.

Copy to:

1. The Commissioner of Income-tax, West Bengal I, Calcutta.
2. The Manager, Govt. of India Press, Mayapuri, New Delhi.
3. The Registrar, Income-tax Appellate Tribunal, Bombay.
4. ADI (RS&P) Bulletin Section, New Delhi.
5. Ad.VI/ED Sections.

(K.M.Sultan)  
Under Secretary,  
Central Board of Direct Taxes.

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